

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).5394/2015

(Arising out of impugned final judgment and order dated 23/05/2014
in CRLA No.5093/2003 passed by the High Court of Judicature at
Allahabad)

RAM BETI

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With interim relief and office report)

Date : 21/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s)

Mr. C. K. Rai, Adv.(A.C.)
Mr.Paramhans, Adv.

For Respondent(s)

Mr.Ashutosh Kr.Sharma, Adv.
Mr.Ravi P.Mehrotra, Adv.Upon hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner has handed over a copy
of the paperbook of the special leave petition to the counsel for
the respondent. Learned counsel for the respondent seeks a short
adjournment so as to enable him to obtain instructions in the
matter.

Prayer is allowed.

List for hearing after four weeks.

Signature Not Verified

Digitally signed by
Satish Kumar Yadav
Date: 2015.08.21

(SATISH KUMAR YADAV)

16:13:20 IST

Reason:

AR-CUM-PS

(RENUKA SADANA)
COURT MASTER